

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1373/2024**

IN THE MATTER OF:

News Item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024

I N D E X

<u>Si. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	SUBMISSION ON BEHALF OF CHIEF SECRETARY (DELHI) BY SECRETARY (REVENUE) IN COMPLIANCE OF THIS HON'BLE TRIBUNAL ORDER DATED 23.07.2025	1-9
2.	Annexure- I: Copy of the communications dated 03.06.2024 and 12.09.2024 of District Magistrate (North), Government of NCT of Delhi, to the Principal Secretary (Revenue)	10-11
3.	Annexure- II: Copy of the demarcation notice dated 03.07.2024 issued by the Tehsildar (Alipur)	12
4.	Annexure- III: Copy of the letter dated 16.07.2024 of the Sub-Divisional Magistrate (Alipur), to the District Magistrate (Baghpat, U.P.)	13-14
5.	Annexure- IV: Copy of the communications dated 16.08.2024, 02.09.2024, and 04.01.2025 issued by the SDM (Alipur) to the Station House Officer (SHO), Alipur	15-17
6.	Annexure- V: Copy of the directions vide letter dated 16.08.2024 concerned ACP and letter dated 02.09.2024 & 04.01.2025 to the SHO concerned	18-21
7.	Annexure- VI: Copy of the letter dated 02.09.2024 to I&FCD	22
8.	Annexure- VII: Copy of the letter dated 02.09.2024 & 04.01.2025 to the BDO (North)	23-24

9.	Annexure- VIII: Copy of the field inspection report dated 02.06.2025 by the SDM (Alipur), Tehsildar, Naib Tehsildar, Halka Patwari, and police personnel	25
10.	Annexure- IX: Copy of the minutes of the meeting dated 25.07.2025 convened by DM (North) on 16.07.2025	26-27
11.	Annexure- X: Copy of the letter dated 25.07.2025 to the DCP (Outer North)	28
12.	Annexure- XI: Copy of the letter dated 17.12.2024 & 16.07.2025 to DCP (Central) and DCP(North-East)	29-30
13.	Annexure- XII: Copy of the letter dated 23.05.2025 to DCPs (North-East, Outer-North)	31-32
14.	Annexure- XIII: Copy of the letter dated 23.05.2025 to DCPs (Central)	33
15.	Annexure- XIV: Copy of the directions to local police vide this office letter dated 20.03.2025	34
16.	Annexure- XV: Copy of the joint inspection report dated 29.04.2025	35-36
17.	Annexure- XVI: Copy of the Status Report dated 21.03.2025	37
18.	Annexure- XVII: Copy of the letter dated 07.05.2025.	38
20.	Annexure- XVIII: Copy of letter dated 16.07.2025 sent to DCP (Outer North) seeking the report	39
21.	Annexure- XIX: Copy of the letter dated 13.08.2025	40
22.	Annexure- XX: Copy of the notice for the meeting via e-mail dated 12.08.2025 and Minutes of Meeting dated 18.08.2025	41-43
23.	Annexure- XXI: Copy of the said directions dated 22.04.2025	44-46

24.	Annexure- XXII: Copy of the letter dated 07.07.25 of the Hon'ble Chief Minister of Delhi to the Hon'ble Chief Minister of Uttar Pradesh	47
25.	Annexure- XXIII: Copy of the letter dated 15.07.2025	48
26.	Annexure- XXIV: Copy of the notice for the meeting dated 30.07.2025	49

27. Document-I: Copy of the Authority Letter of the Chief Secretary, Govt. of NCT of Delhi 50

FILED BY:

NEW DELHI
DATED: 20.08.2025


(JYOTI MENDIRATTA)
Advocate for the GNCT of Delhi
Ph: 9811136141
jmalawoffices@gmail.com

IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
NEW DELHI

ORIGINAL APPLICATION NO. 1373/2024

IN THE MATTER OF:

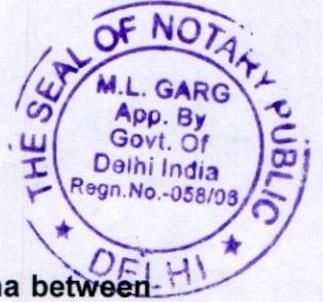
News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024.

DATE OF HEARING: 22.08.2025

SUBMISSION ON BEHALF OF CHIEF SECRETARY (DELHI) BY SECRETARY (REVENUE) IN COMPLIANCE OF THIS HON'BLE TRIBUNAL ORDER DATED 23.07.2025.

I, **NEERAJ SEMWAL** S/o Sh. Mukundi Ram Semwal presently posted as Secretary cum Divisional Commissioner Revenue Department, Government of NCT Delhi, do hereby solemnly affirm and state on oath as under.

1. I, the above-named deponent, have been duly authorized to file the response affidavit on behalf of the Chief Secretary, Govt of NCT of Delhi. Further, I do hereby solemnly affirm and state that I am well conversant with the facts of the present case and am deposing on the basis of office records.
2. That the present matter has been suo-motu registered by this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) on the basis of the news item titled "**How sand miners laid road across Yamuna between Delhi and Ghaziabad**" appearing in the Times of India dated 30.11.2024 regarding the increasing scale of illegal mining in the Yamuna floodplain between Alipur in North Delhi and Panchayara in Ghaziabad.



3. That the above captioned matter was last listed for hearing on 23.07.2025 wherein the Hon'ble Tribunal directed the respondents to file their responses.

4. In pursuance of the aforesaid direction, the response on behalf of Chief Secretary, GNCT of Delhi is herein as under:

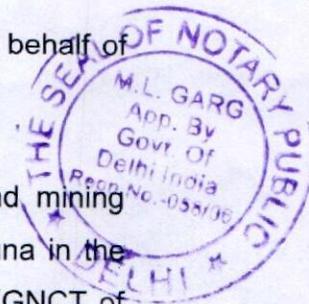
a. That it is most respectfully submitted that no sand mining activity is permitted along the banks of River Yamuna in the Government of National Capital Territory of Delhi (GNCT of Delhi).

b. That the District Administration has always acted proactively and directions have been issued to the concerned police authorities to ensure round the clock patrolling of the area and take strict action as per law in case any violation is reported.

c. **To apprise you of the series of administrative interventions already initiated by District (North) is as follows:**

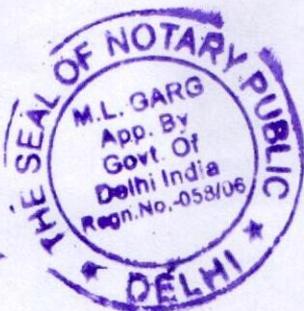
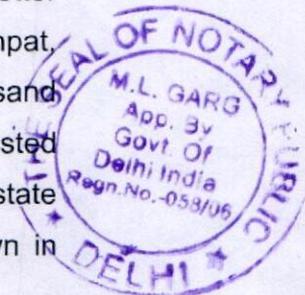
i. The District Magistrate (North), Government of NCT of Delhi, has formally written to the Principal Secretary (Revenue) vide communications dated 03.06.2024 and 12.09.2024, flagging the ongoing illegal sand mining in the disputed stretch and seeking urgent directives to halt the activity and facilitate boundary demarcation **(Annexure-I)**.

ii. A demarcation notice was accordingly issued by the Tehsildar (Alipur) on 03.07.2024, directing the revenue officials of Village Sakrond, Uttar Pradesh, to cooperate and participate in the boundary demarcation between the State of Uttar Pradesh and NCT of Delhi. The joint demarcation was scheduled for 04.07.2024 but could not take place due to the inability shown by



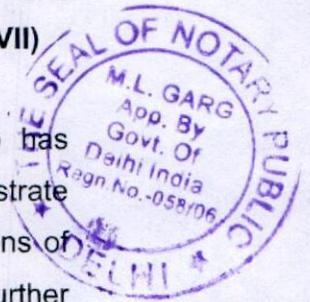
the SDM (Khekda) vide letter dated 04.07.24
(Annexure-II)

- iii. The Sub-Divisional Magistrate (Alipur), in his letter dated 16.07.2024 to the District Magistrate (Baghpat, U.P.), has sought immediate cessation of illegal sand extraction near Village Kulakpur and requested continuous field-level monitoring until a joint inter-state demarcation is formally concluded. Inability shown in the matter by SDM (Khekra) **(Annexure-III)**.
- iv. Additionally, the SDM (Alipur) has issued three separate communications to the Station House Officer (SHO), Alipur dated 16.08.2024, 02.09.2024, and 04.01.2025, directing local police to take immediate and strict action in response to specific complaints regarding illegal earth and sand lifting from within the Yamuna riverbed **(Annexure-IV)**.
- v. That with respect to complaint of illegal excavation/ lifting of sand from the Yamuna river bed near Sungepur Village, Delhi received from the Assistant Engineer-IV, Irrigation & Flood Control Department (I&FC), GNCTD, vide letter dated 16.08.2024 concerned ACP and vide letter dated 02.09.2024 & 04.01.2025 the SHO concerned has been directed to take necessary action in the matter and deploy police personnel for 24-hour patrolling duty. **(Annexure-V)**
- vi. That vide letter dated 02.09.2024 the field officials of I&FC have been directed to sensitise the concerned staff to immediately inform the police authorities telephonically if violation is reported for urgent necessary action in the matter. **(Annexure-VI)**



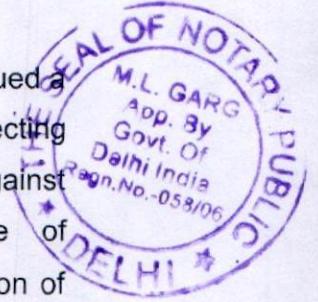
- vii. That vide letter dated 02.09.2024 & 04.01.2025 BDO (North) has been requested to ensure the protection of the Gram Sabha Land casualty in the matter and submit the Action Taken in the matter. **(Annexure-VII)**
- viii. District Magistrate (Ghaziabad, Uttar Pradesh) has shared a formal letter with the District Magistrate (North East Delhi) containing geo-tagged locations of the identified illegal mining sites, which further corroborates the cross-border nature of the activity and the necessity of coordinated action. The said letter has never been received in original to this office but an information copy of PA to DM (North) was received on whatsapp thus no reply/ action taken could be forwarded on the said letter.
- ix. A comprehensive field inspection was carried out on 02.06.2025 by the SDM (Alipur), Tehsildar, Naib Tehsildar, Halka Patwari, and police personnel at Shank No. 24 and Shank No. 13. The Patwari's site report, supported by photographic and video evidence, confirms ongoing mining activity on islands formed mid-channel in the Yamuna, particularly east of Tehri Daulatpur, in areas where jurisdiction is uncertain and cannot be conclusively determined without formal boundary demarcation. **(Annexure-VIII)**
- x. **The same has also been brought to the Notice of Worthy Chief Secretary, Delhi, Hon'ble CM, Delhi and Hon'ble Lt. Governor, GNCT of Delhi.**
- xi. As per the directions of the Hon'ble Lt. Governor, GNCTD:

1. A video conference meeting was convened by DM (North) on 16.07.2025 attended by ADM



(Baghpat) and SDM (Alipur). Minutes were issued accordingly for necessary action.
(Annexure-IX)

2. The District Magistrate (North) has also issued a D.O. letter to the DCP (Outer North), directing strict vigilance and immediate action against illegal sand mining, including seizure of machinery/vehicles involved and registration of FIRs under relevant legal provisions, wherever necessary **(Annexure-X)**.

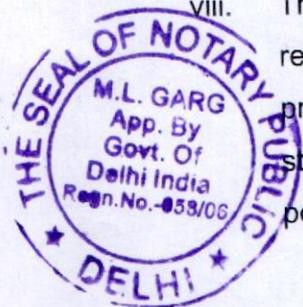
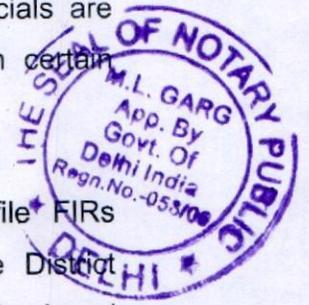


d. The series of administrative interventions already initiated by District (North-East) is as follows:

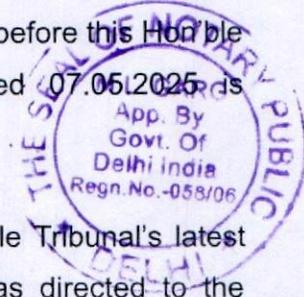
- i. That no sand mining permits have been granted in North East District, Delhi, and no active illegal mining operation has been detected during multiple inspections conducted by revenue authorities and police personnel. Accordingly, any extraction of sand in the Yamuna floodplain within Delhi is unauthorized and illegal.
- ii. That the office of the answering respondent carries out field inspections regularly to prevent such illegal mining activities. Field inspections were carried out from time to time. That all references from DM Ghaziabad were forwarded to appropriate law enforcement agencies i.e DCP (Central) and DCP(North-East) vide letter dated 17.12.2024 & 16.07.2025 respectively and again as D.O letter dated 23.05.2025 to DCPs (Central, North-East, Outer-North) for action and further coordination. Copies of the report of field inspections dated 17.03.2025 and 29.04.2025 are annexed hereto as **Annexure-XI, XII & XIII**.



- iii. That the Yamuna floodplain lacks a clearly demarcated inter-state boundary, therefore, the field officials are unable to conclusively identify jurisdiction in certain areas.
- iv. That local police has been directed to file FIRs wherever prima facie evidence exists. The District Administration has conducted inspections to check and regulate environmental violations. Copy of the directions to local police vide this office letter dated 20.03.2025 is annexed hereto as **Annexure-XIV**.
- v. That as part of regular monitoring, an inspection on 29.04.2025 was carried out by the revenue officials via boat patrol over the entire Yamuna stretch in the district. No active sand mining activity was noticed during this inspection. Copy of the joint inspection report dated 29.04.2025 is annexed hereto as **Annexure-XV**.
- vi. That earlier inspection on 17.03.2025 had revealed traces of past illegal mining on the bank of the river; and SHO concerned was directed to lodge an FIR. Copy of the Status Report dated 21.03.2025 is annexed hereto as **Annexure-XVI**.
- vii. That complaints from Ghaziabad Administration dated 04.12.2024 and 20.03.2025 were acknowledged and duly forwarded to Delhi Police (North East & Central) for preventive enforcement.
- viii. That on 07.05.2025 the answering respondent had reverted back to the DM Ghaziabad about their previous letters dated 04.12.2024 and 20.03.2025 stating that their letters had been forwarded to the police authorities and the DM (North) as the area



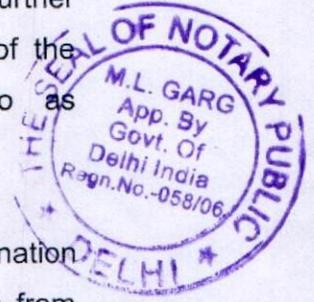
mentioned in their letters does not fall within the jurisdiction of the DM (NorthEast). The same was also explained in the previous reply filed before this Hon'ble Tribunal. Copy of the letter dated 07.05.2025 is annexed hereto as **Annexure-XVII**.



- ix. That, in compliance with the Hon'ble Tribunal's latest directions, the DM (North East) has directed to the office of DCP (Outer North), Delhi Police, requesting an expedited report regarding enforcement action taken pursuant to earlier letters on illegal sand mining observations near the Delhi-UP border, specifically in and around Village Sungarpur, Sonia Vihar and adjoining patches along the Yamuna. Copy of letter dated 16.07.2025 sent to DCP (Outer North) seeking the report are annexed hereto as **Annexure-XVIII**.
- x. That, the Sub-Divisional Magistrate (Karawal Nagar) has conducted a follow-up inspection of the affected stretch from time to time.
- xi. That, DM (North-East) reassures this Hon'ble Tribunal for regular communication with the District Magistrate, Ghaziabad assuring that the district administration will remain vigilant in its jurisdiction and that further follow-up reports will be shared post receipt of input from Delhi Police and revenue field staff.
- xii. That the measures are now being institutionalized to ensure real-time reporting, joint enforcement action, and formal demarcation follow-ups, in coordination with DM (North), Delhi and DM, Ghaziabad.
- xiii. That the DM (North-East) issued a D.O. letter dated 13.08.2025 to the District Magistrate (North), Delhi, conveying full support and availability for inter-district



coordination, and formally requesting DM (North), Delhi to take up the matter with DM Ghaziabad for further action on inter-state joint demarcation. Copy of the letter dated 13.08.2025 is annexed hereto as **Annexure-XIX**.



- xiv. That on 13.08.2025, an inter-state coordination meeting was held through VC involving officers from Delhi and Uttar Pradesh to address illegal sand mining along the Yamuna banks. Copy of the notice for the meeting via e-mail dated 12.08.2025 and Minutes of Meeting dated 18.08.2025 are annexed hereto as **Annexure-XX**.
- xv. That Police authorities have also been instructed to keep strict vigil against any illegal mining activity along the banks of river Yamuna and take further penal action where prima facie evidence of illegal extraction is present. Copy of the said directions dated 22.04.2025 is annexed hereto as **Annexure-XXI**.
- xvi. That, all preventive, remedial and surveillance actions taken so far are in alignment with the provisions of the extant laws and regulations in this regard and the District Administration (North East), Government of NCT of Delhi, reaffirms its full commitment to ensuring compliance with all directions issued by this Hon'ble Tribunal, including the latest direction requiring the respective District Magistrates to ensure that no illegal mining takes place in their jurisdictions.
- e. Pursuant to the sustained efforts made by Districts, the **Hon'ble Chief Minister of Delhi has taken cognizance of the issue and formally written to the Hon'ble Chief Minister of Uttar Pradesh vide letter dated 07.07.25,**

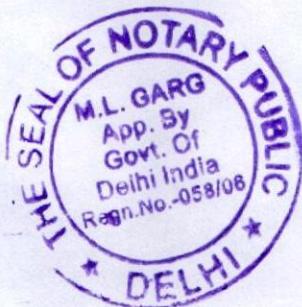


seeking inter-state cooperation and intervention on the matter
(Annexure-XXII).

f. Subsequently, a D.O. letter dated 15.07.2025 was received from the Hon'ble Chief Minister of Uttar Pradesh addressed to the Hon'ble Chief Minister of Delhi, highlighting illegal sand mining issues in the Delhi-Uttar Pradesh border regions, and extending support for joint inter-state demarcation as a remedial measure. Copy of the letter dated 15.07.2025 is annexed hereto as **Annexure-XXIII**.

g. That the Hon'ble Chief Minister of Delhi has taken cognizance of the repeated instances and jurisdictional confusion surrounding the issue of illegal sand mining along the Yamuna River floodplains bordering Uttar Pradesh and accordingly, a **High Level meeting under the Chairpersonship of the Hon'ble Chief Minister, Delhi was convened on 01.08.2025**. In the said meeting, Inter-state coordination issues with the State of Uttar Pradesh, Surveillance and enforcement gaps, joint river demarcation needs; and Strict implementation of Hon'ble NGT directions were discussed. **Hon'ble Chief Minister, Delhi** further agreed to write to the Hon'ble CM (UP) to take the matter to conclusion. Copy of the notice for the meeting dated 30.07.2025 is annexed hereto as **Annexure-XXIV**.

Based on the above facts, a report/reply is being submitted for kind consideration before this Hon'ble Tribunal. Undersigned assures that the orders/directions passed by this Hon'ble Commission shall be complied timely with in toto and spirit.



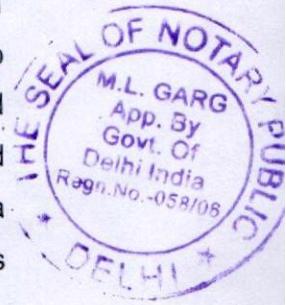
(NEERAJ SEMWAL)

SEC RETARY (REVENUE), GNCT OF DELHI

ATTESTED

Notary Public, Delhi (India)

20 AUG 2025



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)
OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI

34/1

F. No/275/SDM/AP/090763641/2024/41051 - 55

DATED: 03/06/24

To,

The District Magistrate
Baghpat, District
NH334B, Uttar Pradesh-250619

Sub: Regarding issues of sand mining in Yamuna flood plains,

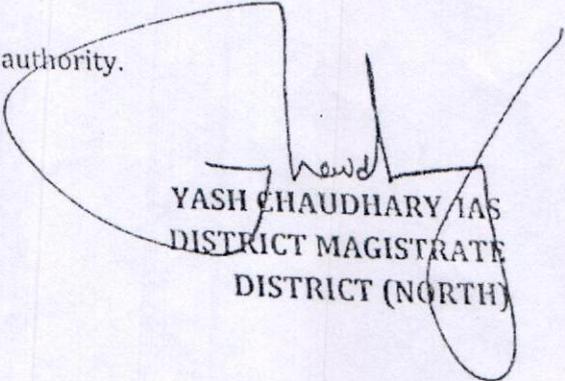
Sir,

This is with reference to the above cited subject. It is to bring to your notice that this office has received several reports/complaints of alleged illegal sand mining in Yamuna flood plains ongoing in revenue land of Village Kulakpur of Delhi, and as per reports some of the part of the village falls beyond the present course of Yamuna River as well.

Being an inter-state boundary matter, it is hereby requested to depute revenue officials to participate in a joint demarcation exercise so that the extant of boundaries of Delhi's village land can be clearly identified.

In the meantime, it is also requested to temporarily to stop the mining activities in the said area till the completion of the demarcation exercise.

This issues with the approval of competent authority.


YASH CHAUDHARY IAS
DISTRICT MAGISTRATE
DISTRICT (NORTH)

Copy for information:

1. SO to Chief Secretary Delhi, 3rd level, Delhi Secretariat, I.P. Estate, New Delhi-110002 (India)
2. PA to ACS (Revenue)-cum-Divisional Commissioner, 5 Sham Nath Marg, Delhi-54 for information please.
3. SDM (Alipur) for coordination with DM, Baghpat office and prepare a demarcation plan & supervise the entire exercise in next 3 weeks.
4. Guard file



GOVERNMENT OF NCT OF DELHI
 OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
 D.M. (NORTH) OFFICE COMPLEX, G.T. KARNAL ROAD, DELHI-110036
 F.No./275/SDM/AP/090763641/2024 Date: 12/09/2024

To,

The Principal Secretary(Revenue),
 11nd Floor, Lucknow, Shashtri Bhawan, Uttar Pradesh-226001.

Sub:- Regarding issue of sand mining in Yamuna Flood plains.

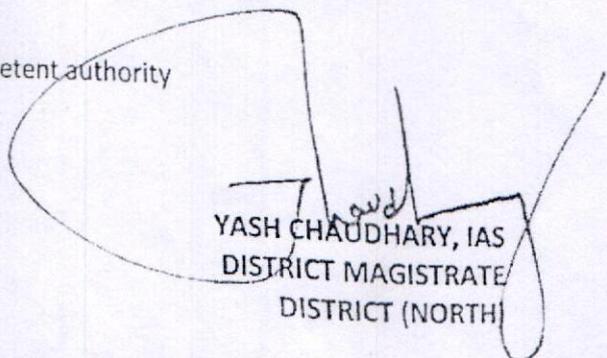
Sir,

This is with reference to the above cited subject. On receiving several reports/complaints of alleged sand mining in Yamuna flood plains in revenue land of Village Kulakpur of Delhi, meetings dated 02/05/2024 and 27/06/2024 were convened in North Distt, Delhi wherein officials from Mining and Revenue department from the office of DM(Baghat) attended the same and it was consented that a joint demarcation be conducted on 04/07/2024 by respective teams of both districts to clearly distinguish the boundary between the two districts.

On the date of scheduled joint demarcation, a letter bearing No. No.544-A dated 04/07/2024 received in this office which was issued from the office of the SDM(Khekra) vide which Khekra Tehsil showed their inability to participate in Joint Demarcation scheduled on 04/07/2024 till the clarification received from Higher Authorities in the interstate boundary matter.

In this regard, it is requested that DM(Baghat) be directed to keep regular check to stop the illegal sand mining from the jurisdiction of Village Kulakpur, North Distt. GNCT of Delhi on immediate basis till the joint demarcation is conducted by the respective districts. It is also requested that the district administration of Bhagpat be directed to expedite the joint demarcation process.

This issues with the prior approval of competent authority


 YASH CHAUDHARY, IAS
 DISTRICT MAGISTRATE
 DISTRICT (NORTH)

Copy for information to:-

1. SO to Chief Secretary Delhi, 3rd Level, Delhi Secretariat, I.P.Estate, ND-110002.
2. PA to ACS (Revenue)-cum -Divisional Commissioner, 5 Sham Nath Marg, ND-110054.
3. DM(Baghat), Baghat District, NH-334B, Uttar Pradesh-250619.
4. SDM (ALIPUR) GT Karnal Road, Alipur, Delhi-110036 for coordination with DM, Baghat.
5. Guard file.

g/c

49/c

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
DM OFFICE COMPLEX, ALIPUR, DELHI-110036

No. GO 2024/SDM/AP/Demarcation/4929-38

Dated: 03/07/24

DEMARCATION NOTICE

Whereas several reports/complaints received in this office regarding illegal sand mining in Yamuna Flood Plains ongoing in revenue land of village Kulakpur of Delhi and some of the part of the village falls beyond the present course of Yamuna River as well.

Whereas Competent Authority has directed to demarcate the said land under rule 403 of Delhi Land Revenue Rules, 1962 read with section 28 of Delhi Land Revenue Act, 1954.

Reference	Village	Khasra No. Location	Date of Demarcation
275/SDM/Alipur/ 05-06-2024	KULAKPUR	18//5, 19//10,11,19,22, 20//2,9,12,19,22, 33//2,9,12,19,23 etc	04/07/2024

Therefore through this notice Kanungo of Sub-Divisional Alipur is hereby directed to complete the demarcation in respect of above said land as per schedule mention above.

All concerned officers/ official must reach to this office Site at 11:00 AM on 04.07.2024

This demarcation is being done on the prior approval of Competent Authority.



TEHSILDAR (SUB-DIVISION ALIPUR)

Copy for necessary action and information:

1. The DM Baghpat Uttar Pradesh. NH-334 B, Uttar Pradesh 250619 (in continuation of the letter No. 4051-55 dated 03/06/2024 issued by DM(North), GNCT of Delhi) with the request to direct the concerned Revenue Staff of Village (Sakrond) to complete the Demarcation of Boundary between U.P. and Delhi.
2. The DM (North), Revenue Department, GNCTD, GT Karnal Road, Alipur, Delhi for information.
3. The SDM(Alipur), Revenue Department, GNCTD, GT Karnal Road, Alipur, Delhi for information.
4. The DCP (Outer), First Floor, PS Samay Pur Badli, Near Haider Pur Water Plant with the request to arrange sufficient number of police force at the time of demarcation to avoid any untoward situation.
5. SHO (PS- Alipur), Delhi Police, Alipur, Delhi-110036.
6. The Executive Engineer (CD-VI) & F Dept. GNCTD, Bharat Nagar, Delhi-110052.
7. BDO(North) with the request to coordinate with the TSM providing agency to conduct the demarcation on above mentioned schedule.
6. Kanungo, Sub Divisional-Alipur, Delhi-36 to ensure the demarcation of above mentioned site.
7. Patwari Village Kulakpur to be present at site with relevant revenue records.
8. Srishti Survey & Engineering 3/18 Sec-2, Rajender Nagar Sahibabad, Gaziabad, UP-201005 through BDO(North)

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Amrwa-III
13

GOVERNMENT OF NCT OF DELHI

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)

D.M. (NORTH) OFFICE COMPLEX, G.T. KARNAL ROAD, DELHI-110036

F.No./275/SDM/AP/090763641/2024 5305

Date: 16/07/24

To,

The District Magistrate,
Baghpat District,
NH 334B, Uttar Pradesh-250619

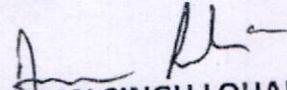
Sub:- Regarding issue of sand mining in Yamuna Flood plains.

Sir,

Please refer the letter No. No.544-A dated 04/07/2024 issued from the office of the SDM(Khekra) vide which it was conveyed that Kherka Tehsil showed their inability to participate in Joint Demarcation scheduled on 04/07/2024 till the clarification received from Higher Authorities in the interstate boundary matter.

In this regard, it is requested that the concerned officials be directed to keep regular check to stop the illegal sand mining from the jurisdiction of Village Kulakpur, North Distt. GNCT of Delhi on immediate basis till the joint demarcation is conducted by the respective districts.

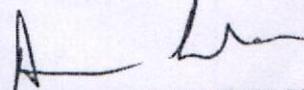
Yours faithfully,


(AMAN SINGH LOHAN)
SDM (ALIPUR)

Copy for information to:-

1. SO to Chief Secretary Delhi, 3rd Level, Delhi Secretariat, I.P.Estate, ND-110002.
2. PA to ACS (Revenue)-cum -Divisional Commissioner, 5 Sham Nath Marg, ND-110054.
3. PA to DM(North), GT Karnal Road, Alipur, Delhi-110036.
4. Guard file

O/C


(AMAN SINGH LOHAN)
SDM (ALIPUR)

कार्यालय उपजिलाधिकारी, खेकड़ा।

पत्रांक: 544-A / एसटीखे-ए-544-7/24-खोलि0-336-7/24

दि 04-07-24

सब डिवीजनल मजिस्ट्रेट,
गवर्नमेंट ऑफ नेशनल कैपिटल टेरिटरी ऑफ दिल्ली,
ऑफिस ऑफ दी सब डिवीजनल मजिस्ट्रेट(अलीपुर),
डी0एम0 नार्थ ईस्ट ऑफिस कॉम्प्लेक्स,
जी0टी0 करनाल रोड़,
अलीपुर दिल्ली-36

विषय: दिनांक 04.07.2024 को दिल्ली व उ0प्र0 राज्य की सीमा की संयुक्त टीम द्वारा डिमारकेशन करने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अद्योहस्ताक्षरी को सम्बोधित एवं आपको पृष्ठांकित जिलाधिकारी महोदय के कार्यालय पत्रांक-336/खोलि0-खनन अनुमाग/2023-24 दिनांक 03.07.2024 का अवलोकन करने का कष्ट करें, जिसके माध्यम से आपके कार्यालय पत्रांक-एफ0नं0-275/एसडीएम/एपी/2024/ 4842-49 दिनांक 01.07.24 के परिपेक्ष्य में दिनांक 04.07.2024 को 10:30 बजे दोनों जनपदों की संयुक्त टीम द्वारा डिमारकेशन किये जाने व उक्त वर्णित पत्र में आवश्यक कार्यवाही किये जाने हेतु निर्देशित किया गया है।

अवगत कराना है कि उपरोक्त प्रकरण अंतर्राज्यीय सीमा यथा उत्तर प्रदेश एवं दिल्ली सीमा के विवाद से संबंधित है तथा अंतर्राज्यीय सीमा की पैमाईश के नियमों के संबंध में अधिक स्पष्टता की आवश्यकता है जिसके लिए तहसील खेकड़ा प्रशासन उच्चाधिकारियों के सम्पर्क में है। चूंकि विवाद शासन स्तर से संबंधित है तथा शासन स्तर से उत्तर प्रदेश व दिल्ली राज्य की सीमा की पैमाईश किये जाने के संबंध में कोई दिशा-निर्देश प्राप्त नहीं हुये है तब-तक तहसील प्रशासन खेकड़ा द्वारा अंतर्राज्यीय पैमाईश करने हेतु संयुक्त टीम में सम्मिलित होना सम्भव नहीं है।

अतः तदनुसार अवगत होने का कष्ट करें।

उपजिलाधिकारी,
खेकड़ा।

प्रतिलिपि: 1- जिलाधिकारी महोदय बागपत को सादर अवलोकनार्थ प्रेषित।
2- अपर जिलाधिकारी(वि/रा) बागपत को सादर सूचनार्थ प्रेषित।

उपजिलाधिकारी,
खेकड़ा।

21/4

3/4

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI
TEL.: 011-27703773, E-MAIL:-sdmalipur1@gmail.com

F.No./SDM/AP/2023/7064-68

DATED: 16/08/24

To,
The ACP
Alipur, Delhi-110036

Sub: Regarding illegal earth excavation/ lifting from river bed in between Shank No. 16 & 17 of Right Marginal Embankment of river Yamuna in near Sungerpur village, Delhi.

Sir,

It has been brought to notice of the undersigned that some persons have deployed pock lane machine for lifting of earth from the river bed in between Shank No. 16 & 17 of Right Marginal Embankment (RME) near Sungerpur village. In this regard, it is stated that this activity is being carried out by the miscreants illegally and may render the nearby area of Shank No 16 & 17 vulnerable to flood waters in the river during the monsoon season.

It is therefore requested, to direct the concerned police authorities to take necessary action regarding illegal earth lifting between Shank No 16 & 17 in River Yamuna. Further may also have requested to deploy police personnel for 24-hour patrolling duty in the aforementioned area to stop illegal earth lifting from the above site

This may be treated as most urgent.

Encl: As Above



AMAN SINGH LOHAN, DANICS)
SDM (ALIPUR)

DATED: 16/08/24

F.No./SDM/AP/2023/7064-68
Copy to:

1. D.M (North) for information.
2. DCP (Outer North), 1st Floor P.S. Samaypur Badli, for information.
3. SHO Alipur for necessary action.
4. Guard file.



AMAN SINGH LOHAN, DANICS)
SDM (ALIPUR)

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

F. No. 2657/SBM/AP/2024/7684

Dated: 02/09/24

To

The SHO (Alipur),
PS Alipur, Govt. of NCT of Delhi

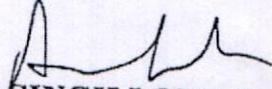
Sub: To provide Action Taken Report-reg.

Sir,

In continuation of this office letter of even number dated 16.08.24 regarding taking necessary action on illegal earth lifting between Shank 16 & 17 in river Yamuna, this is to request you to provide the action taken report in the matter at the earliest.

Yours faithfully,

Encl: As above.


(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

F. No.

Dated:

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur)


(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

REMINDER-II

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

F. No. 2657/SDM/AP/2024/12036-38

Dated: 04/01/2025

To
The SHO (Alipur),
PS Alipur, Govt. of NCT of Delhi

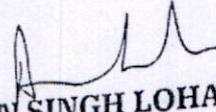
Sub: To provide Action Taken Report-reg.

Sir,

In continuation of this office letter of even number dated 16.08.24 & 02.09.24 regarding taking necessary action on illegal earth lifting between Shank 16 & 17 in river Yamuna, this is to request you to provide the action taken report in the matter at the earliest.

Yours faithfully,

Encl: As above.

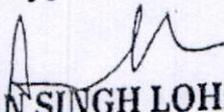

(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

Dated: 04/01/2025

F. No. 2657/SDM/AP/2024/12036-38

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur)


(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

Annexure-(V) 18

758
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

F.No/SDM/AP/2023/7064-68

DATED: 16/08/24

To,
The ACP
Alipur, Delhi-110036

Sub: Regarding illegal earth excavation/ lifting from river bed in between Shank No. 16 & 17 of Right Marginal Embankment of river Yamuna in near Sungerpur village, Delhi.

Sir,

It has been brought to notice of the undersigned that some persons have deployed pock lane machine for lifting of earth from the river bed in between Shank No. 16 & 17 of Right Marginal Embankment (RME) near Sungerpur village. In this regard, it is stated that this activity is being carried out by the miscreants illegally and may render the nearby area of Shank No 16 & 17 vulnerable to flood waters in the river during the monsoon season.

It is therefore requested, to direct the concerned police authorities to take necessary action regarding illegal earth lifting between Shank No 16 & 17 in River Yamuna. Further may also have requested to deploy police personnel for 24-hour patrolling duty in the aforementioned area to stop illegal earth lifting from the above site

This may be treated as most urgent.

Encl: As Above



[Signature]
AMAN SINGH LOHAN, DANICS)
SDM (ALIPUR)

DATED: 16/0

F.No/SDM/AP/2023/7064-68

Copy to:

1. D.M (North) for information.
2. DCP (Outer North), 1st Floor P.S. Samaypur Badli, for information.
3. SHO Alipur for necessary action.
4. Guard file.



[Signature]
AMAN SINGH LOHAN, DANICS)
SDM (ALIPUR)

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

Dated: 02/09/24

F. No. 2657/SDM/AP/2024/7685

To

The Assistant Engineer-IV,
Irrigation & Flood Control Department,
Civil Division No. IV, Bharat Nagar, GNCT of Delhi-52

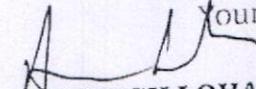
**Sub: Illegal earth excavation/ lifting from river bed in between
Shank No. 16 & 17 of Right Marginal Embankment of river
Yamuna in near Sungerpur village, Delhi -reg.**

Sir,

In reference to your office letter number No.AE-IV/CD-VI/Work/
2024-25/22 dated 12.08.24 on the captioned subject this is to inform you
that the concerned police authorities have been apprised of the same for
urgent necessary action in the matter.

Further, it is requested to sensitise the concerned staff of your
department to immediately inform police authorities telephonically if
any violation is reported so that immediate action could be initiated by
the authorities to stop the menace of illegal earth lifting in the area.

This is for your information and urgent necessary action in the matter
please.

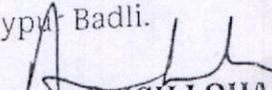

(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

Dated:

F. No.

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur)


(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
 D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR
 TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

F. No. 2657/SDM/AP/2024/7684

Dated: 02/09/24

To

The SHO (Alipur),
 PS Alipur, Govt. of NCT of Delhi

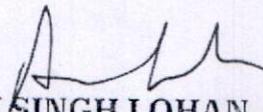
Sub: To provide Action Taken Report-reg.

Sir,

In continuation of this office letter of even number dated 16.08.24 regarding taking necessary action on illegal earth lifting between Shank 16 & 17 in river Yamuna, this is to request you to provide the action taken report in the matter at the earliest.

Yours faithfully,

Encl: As above.

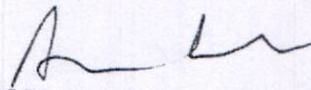

 (AMAN SINGH LOHAN, DANICS)
 SUB-DIVISIONAL MAGISTRATE (ALIPUR)

F. No.

Dated:

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur)


 (AMAN SINGH LOHAN, DANICS)
 SUB-DIVISIONAL MAGISTRATE (ALIPUR)

REMINDER-II

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

Dated: 04/01/2025

F. No. 2657/SDM/AP/2024/12036-38

To
The SHO (Alipur),
PS Alipur, Govt. of NCT of Delhi

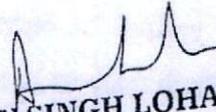
Sub: To provide Action Taken Report-reg.

Sir,

In continuation of this office letter of even number dated 16.08.24 & 02.09.24 regarding taking necessary action on illegal earth lifting between Shank 16 & 17 in river Yamuna, this is to request you to provide the action taken report in the matter at the earliest.

Yours faithfully,

Encl: As above.


(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

Dated: 04/01/2025

F. No. 2657/SDM/AP/2024/12036-38,

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur)


(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

F. No. 2657/SOM/AP/2024/7685

Dated: 02/09/24

To

The Assistant Engineer-IV,
Irrigation & Flood Control Department,
Civil Division No. IV, Bharat Nagar, GNCT of Delhi-52

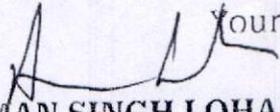
**Sub: Illegal earth excavation/ lifting from river bed in between
Shank No. 16 & 17 of Right Marginal Embankment of river
Yamuna in near Sungerpur village, Delhi -reg.**

Sir,

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2024-25/22 dated 12.08.24 on the captioned subject this is to inform you
that the concerned police authorities have been apprised of the same for
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Further, it is requested to sensitise the concerned staff of your
department to immediately inform police authorities telephonically if
any violation is reported so that immediate action could be initiated by
the authorities to stop the menace of illegal earth lifting in the area.

This is for your information and urgent necessary action in the matter
please.

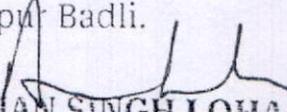

Yours faithfully,
(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

F. No.

Dated:

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur)


(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

F. No. 2657/SDM/AP/2024/7188

Dated: 02/09/24

To

The BDO (North),
GNCT of Delhi-36

Sub: Illegal earth excavation/ lifting from river bed, in between Shank No. 16 & 17 of Right Marginal Embankment of river Yamuna in near Sungerpur village, Delhi -reg.

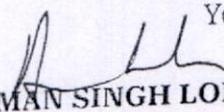
Sir,

Please find enclosed herewith letter number No.AE-IV/CD-VI/Work/2024-25/22 dated 12.08.24 from the Assistant Engineer-IV, Irrigation & Flood Control Department, GNCTD on the captioned subject which is self explanatory.

It is, therefore, requested to ensure the protection of Gram Sabha land casualty on the matter, if any. Accordingly, submit an action taken report in the matter for further necessary action at our end.

This is for your information and urgent necessary action in the matter please.

Yours faithfully,

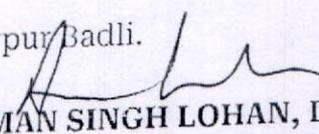

(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

Dated:

F. No.

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur), PS Alipur, Delhi


(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

REMINDER-1

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

Dated: 04/01/25

F. No. 2657/SDM/AP/2024/12030-33

To

The BDO (North),
GNCT of Delhi-36

**Sub: Illegal earth excavation/ lifting from river bed in between
Shank No. 16 & 17 of Right Marginal Embankment of river
Yamuna in near Sungerpur village, Delhi -reg.**

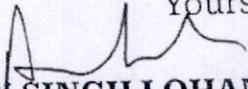
Sir,

In continuation of this office letter of the even number dated 02.09.2024, please find enclosed herewith letter number No.AE-IV/CD-VI/Work/2024-25/22 dated 12.08.24 from the Assistant Engineer-IV, Irrigation & Flood Control Department, GNCTD on the captioned subject which is self explanatory.

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This is for your information and urgent necessary action in the matter please.

Yours faithfully,

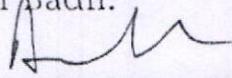

(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

F. No.

Dated:

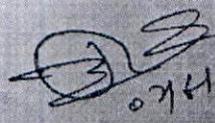
Copy to:

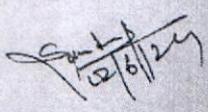
1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur), PS Alipur, Delhi

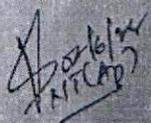

(AMAN SINGH LOHAN, DANICS)
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

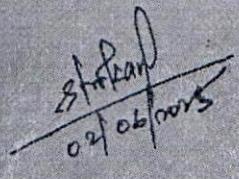
श्रीमान जी,

श्रीदेशानुसार जनबल ७७७/कलीपुर, तह: 149
 NPLAP व पुलिस बल के साथ समुना क्षेत्र
 के पुस्तक शंक न. 24 व शंक न. 13 से समुना
 की तरफ जाने वाले रास्ते पर जाकर मौके
 देखे गए। मौका शंक न. 24 से रास्ते समुना
 पर जाकर प्राप्त हुआ कि गांव बेहड़ी दोलतपुर
 की सीमा (पूर्व) के कालाक इत प्रदेश की
 सीमा पर समुना के अन्दर टीलो पर दूकों-
 द्वारा रेती भरती हुई पाई गई। लेकिन मौका
 समुना नदी के अन्दर का होने की वजह से
 रकबा मौजा का पता नहीं लगा पाया। पुस्तक
 शंक न. 13 से रास्ते समुना पर जाकर प्राप्त
 कि समुना नदी के अन्दर बने टीलो पर इत प्रदेश
 की तरफ दूकों द्वारा रेती भरती हुई पाई गई
 लेकिन उपरोक्त दोनों मौकों पर बीज के बी
 होने की वजह से पहचान नहीं जा सका व
 रकबा मौजा का पता नहीं लगा सका। विद्वान
 सभी विद्वान महीन द्वारा पेशावा के बाद ही
 पता लगाई जा सकेगी। मौके के लोटे मात
 समान है।


 07/04/24


 12/04/24


 12/04/24


 04/06/2025



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI
TEL: 011-27703773, e-MAIL: sdmalipur1@gmail.com

F.No./2686/SDM/AP/2025/090804660/4676-82

Date: 25/07/2025

MINUTES OF THE MEETING

In pursuance to the meeting notice dated 14.07.2025, a meeting was convened at 12:30 PM through Video Conference to discuss the border issues alongside Yamuna Flood Plains under the Chairmanship of DM (North). Following participants attended the meeting:

1. Additional District Magistrate (Baghpat), Uttar Pradesh.
2. Additional Deputy Commissioner of Police (Outer North), Delhi.
3. SDM (Alipur), GNC'D.
4. Naib Tehsildar (Alipur).

In the meeting, it was briefed on the ongoing issue of alleged illegal sand mining activities along the Yamuna flood plains, particularly in the border areas of Delhi and Uttar Pradesh. The necessity for inter-state coordination and field-level verification was emphasized.

It was informed by ADM (Baghpat), that no mining activity has been reported on the Uttar Pradesh side of the Yamuna in recent months and no mining lease has been issued under the jurisdiction of Baghpat District since the past year. Hence, any mining, if detected, would be considered illegal and unauthorized and necessary action will be taken.

It was informed by the Addl. DCP (Outer North) that strict vigil is being kept on the Yamuna Flood Plains and activities across the Yamuna is out of jurisdiction of the department.

The following directions were issued further:-

1. **Confirmation of Bordering Villages (Jurisdictional Clarity):** To coordinate with the concerned state authorities in Uttar Pradesh and confirm the jurisdiction and boundary of villages bordering Delhi's Kulakpur, Sungerpur (Delhi/Shahdara side), and Tehri Daulatpur by 30.07.2025. **Action: ADM (Baghpat)**
2. **Constitution of Teams for Joint Demarcation:** To share details of the revenue teams constituted by respective SDMs/Tehsildars from the UP side, including nodal officers for each stretch adjoining Delhi villages of Kulakpur, Sungerpur (Delhi/Shahdara), and Tehri Daulatpur by 30.07.2025. **Action: ADM (Baghpat)**
3. **Timeline for Joint Demarcation:** To initiate the joint demarcation exercise immediately after the conclusion of the Kanwar Yatra, in view of the current field-level constraints. **Action: SDM (Alipur) & Area SDM (Baghpat)**
4. **Preparation of Formal Communication for Joint Demarcation:** To prepare and issue the draft communication/request for joint demarcation to the concerned UP authorities once jurisdictional confirmation is received preferably by August first week subject to riverine conditions. **Action: SDM (Alipur)**



st/kan



5. **Continued Inter-State Coordination and Exchange of Inputs:** To maintain ongoing coordination and timely sharing of field-level inputs, survey findings.

Action: Area SDMs (Delhi & UP)

6. **Enhance the constant vigil over the floodplain areas:** to take immediate and strict action against those involved in illegal mining including seizure of machinery or vehicles used in the process, registering FIRs, if need be, under relevant provisions of law.

Action: Concerned Police Authorities (Delhi & UP)

The meeting ended with consensus on continued coordination and prompt exchange of information between Delhi and UP authorities for prevention of illegal activities alongside Yamuna Flood Plains.

This issue with prior approval of DM (North).

F.No./2686/SDM/AP/2025/090804660/

Copy to:

1. The District Magistrate (Baghpat), NIC District Unit Collectorate Baghpat Uttar Pradesh-250619.
2. The DCP (Outer North), DCP Office Complex, PS Samaypur Badli, Delhi-110057.

Copy for information to:

1. Principal Secretary to the Lt. Governor, Delhi, Raj Niwas Marg, Civil Lines, New Delhi - 110054.
2. SO to Chief Minister, GNCTD, Delhi Secretariat, I.P.Estate, ND-110002.
3. SO to Chief Secretary Delhi, 3 Level, Delhi Secretariat, I.P.Estate, ND-110002.
4. PA to ACS (Revenue)-cum -Divisional Commissioner, 5 Sham Nath Marg, ND-110054.
5. PA to DM (North).
6. Guard file.



S. K. Tapdiya
25/07/2025
(DR. SHRIKANT R TAPDIYA)
SDM (ALIPUR)

Date:

S. K. Tapdiya
25/07/2025
(DR. SHRIKANT R TAPDIYA)
SDM (ALIPUR)



यश चौधरी, भा.प्र.से.
YASH CHAUDHARY, IAS

768



जिला दण्डाधिकारी (उत्तरी)
राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
जी.टी. करनाल रोड, अलीपुर, दिल्ली-110036
दूरभाष: 011-27203048

28

DISTRICT MAGISTRATE (NORTH)
Govt of NCT of Delhi
G.T. Karnal Road, Alipur, Delhi-110036
Ph.: 011-27203048
D.O. No.: 4673
Date: 25/07/25

Respected,

Dear Sir,

I am writing to bring to your immediate attention a matter of concern regarding the issue of alleged illegal sand mining along the Yamuna Flood Plains. There have been inputs and submissions by local villagers regarding such activities being carried out on the banks of river Yamuna.

Accordingly, it is hereby requested to direct all the concerned officials to enhance the vigil over the floodplain areas, take immediate and strict action against those involved in illegal mining including seizure of machinery or vehicles used in the process, registering FIRs, if need be, under relevant provisions of law.

I am confident that with your active support, we can keep a strict check on such illicit activities and work collectively to protect the ecological balance of the region. I look forward to your necessary cooperation and immediate action in the matter.

With regards

(YASH CHAUDHARY,
IAS)

To,

The DCP (Outer North),
DCP Office Complex, PS Samaypur Badli,
Delhi-110057.

OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN/2024/1107

Dated: 17/12/2024

To

The DCP (Central)
Sansad Marg
Conought Place, Delhi 01

Sub:- Regarding Yamuna's flow is being direvted towards Uttar Pradesh by illegal mining towards Delhi.

Sir,

Please find enclosed herewith a letter dated 04.12.2024 received from District Magistrate, District Ghaziabad, regarding illegal mining in River Yamuna in Delhi side.

In this regard you are requested to look into this matter and take necessary action at the earliest.

Encl : As above.



Your's sincerely

V. K. Singh
16/12/2024
VINOD KUMAR SINGH
EXECUTIVE MAGISTRATE
(KARAWAL NAGAR)

Copy for information to :

1. The District Magistrate, District Ghaziabad, Office of the District Magistrate, Rajnagar, Ghaziabad-201001 (UP)



OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN/2024/1096

Dated: 16/12/2024

To

The DCP (North-East)
DCP Office Complex
Seelampur, Delhi 53

Sub:- Regarding Yamuna's flow is being direvted towards Uttar Pradesh by illegal mining towards Delhi.

Sir,

Please find enclosed herewith a letter dated 04.12.2024 received from District Magistrate, District Ghaziabad, regarding illegal mining in River Yamuna in Delhi side.

In this regard you are requested to look into this matter and take necessary action at the earliest.

Encl : As above.



Your's sincerely

V.K. Singh
16/12/2024
VINOD KUMAR SINGH
EXECUTIVE MAGISTRATE
(KARAWAL NAGAR)

Copy for information to :

1. The District Magistrate, District Ghaziabad, Office of the District Magistrate, Rajnagar, Ghaziabad-201001 (UP)

771

ANNEXURE - 31

शुभ्र
 (सं पूर्, दिल्ली)
 SUMAR
 JCT MAGISTRATE
 East, Delhi)



राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
 Govt. of National Capital Territory of Delhi
 डी.सी. ऑफिस कॉम्प्लेक्स, मन्व नगरी, दिल्ली-110002
 D.O. Office Complex, Mand Nazri, Delhi-110002
 फोन: दूरभाष : 011-22122732, 22129019
 ई-मेल : dca@nic.in

D.O. No.: (N.S.DM)knbars/375
 23/05/2025

Dear Ashish ji,

A letter no. 102/खानिज अनु0-गाजि0/24-25 dated 04.12.2024 was received from DM(Ghaziabad) regarding issues of sand mining in Yamuna Flood plains and Yamuna flow being diverted towards Uttar Pradesh by illegal mining towards Delhi(Copy enclosed).

Aforesaid letter was forwarded to your office vide letter of even number dated 16.12.2024 by Executive Magistrate (Karawal Nagar) for necessary action (Copy enclosed). Subsequently ATR in the matter was requested vide letter of even number dated 07.05.2025 issued by SDM (Karawal Nagar) (Copy enclosed) but no response has been received till date.

While hearing this matter in OA No. 1373/2024 on 30.04.2025, Hon'ble NGT was displeased with the progress in the case. Now the next date of hearing is 23.07.2025. Copy of proceedings dated 30.04.2025 is enclosed for your reference.

It is once again requested to provide ATR in the matter urgently so that Hon'ble NGT may be apprised of the matter before the next date of hearing.

Regards,

Yours sincerely,
 Ajay Kumar
 (Ajay Kumar)

ok

Sh. Ashish Kumar Mishra
 DCP (North East)
 Seelampur GT Road
 Delhi-110054

अजय कुमार
(उत्तर पूर्व, दिल्ली)
Ajay Kumar
DISTRICT MAGISTRATE
(North-East, Delhi)



राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
डी.सी. ऑफिस कॉम्प्लेक्स, नन्द नगरी, दिल्ली-110093
D.C. Office Complex, Nand Nagri, Delhi-110093
Ph./: दूरभाष : 011-22122732, 22129686
E-mail : dcne@nic.in

32

D.O. No.: F.No/SDM/KN/2025/876
Date.: 22/05/2025

Dear Valsan,

A letter no. 321/ख0 अनु0-गाजि0/24-25 dated 20.03.2025 was received from DM(Ghaziabad) regarding issues of sand mining in Yamuna Flood plains and Yamuna flow being diverted towards Uttar Pradesh by illegal mining towards Delhi(Copy enclosed).

Aforesaid letter was forwarded to your office vide letter of even number dated 22.04.2025 by SDM (Karawal Nagar) with the request to deploy police personnel for 24 hour patrolling duty to stop illegal sand lifting in the area. ATR was also requested in the matter (Copy enclosed). Subsequently ATR in the matter was requested vide letter of even number dated 07.05.2025 issued by SDM(Karawal Nagar)(Copy enclosed) but no response has been received till date.

While hearing this matter in OA No. 1373/2024 on 30.04.2025, Hon'ble NGT was displeased with the progress in the case. Now the next date of hearing is 23.07.2025. Copy of proceedings dated 30.04.2025 is enclosed for your reference.

It is once again requested to provide ATR in the matter urgently so that Hon'ble NGT may be apprised of the matter before the next date of hearing.

Regards,

Yours sincerely,
Ajay Kumar
(Ajay Kumar)

Sh. Nidhin Valsan
The DCP (Outer North)
Guru Harkishan Marg,
Maulana Azad Society,
Pushpanjali Enclave, Pitampura
Delhi-110034

ok

अजय कुमार
उत्तर पूर्व, दिल्ली)
Ajay Kumar
DISTRICT MAGISTRATE
(North-East, Delhi)



राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
डी.सी. ऑफिस कॉम्प्लेक्स, नन्द नगरी, दिल्ली-110093
D.C. Office Complex, Nand Nagri, Delhi-110093
Ph./: दूरभाष : 011-22122732, 22129686
E-mail : dcne@nic.in

D.O. No.: F.No./SDM/KN/2025/874
Date: 23/05/2025

Dear Harshavardhanji,

A letter no. 102/खानिज अनु0-गाजि0/24-25 dated 04.12.2024 was received from DM(Ghaziabad) regarding issues of sand mining in Yamuna Flood plains and Yamuna flow being diverted towards Uttar Pradesh by illegal mining towards Delhi(Copy enclosed).

Aforesaid letter was forwarded to your office vide letter of even number dated 17.12.2024 by Executive Magistrate (Karawal Nagar) for necessary action (Copy enclosed). Subsequently ATR in the matter was requested vide letter of even number dated 07.05.2025 issued by SDM (Karawal Nagar)(Copy enclosed) but no response has been received till date.

While hearing this matter in OA No. 1373/2024 on 30.04.2025, Hon'ble NGT was displeased with the progress in the case. Now the next date of hearing is 23.07.2025. Copy of proceedings dated 30.04.2025 is enclosed for your reference.

It is once again requested to provide ATR in the matter urgently so that Hon'ble NGT may be apprised of the matter before the next date of hearing.

Regards,

Yours sincerely,
Ajay Kumar
(Ajay Kumar)

Sh. M. Harshavardhan
DCP (Central)
Daryaganj
Delhi-110002

Mc



OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN/2025/162-164

Dated: 20/03/2025

To

The SHO
PS Sonia Vihar
Distt North East
Delhi

Sub: Complaint regarding illegal sand mining in Yamuna River, Delhi.

Please find enclosed a complaint received on 'X' link regarding illegal sand mining in Sonia Vihar area filed by Ms Kalpna Srivastav.

In this regard, an inspection was conducted by the Executive Magistrate (Karawal Nagar) on 17.03.2025 and during the inspection of the site it has been observed that traces of sand mining in Yamuna River, Sonia Vihar are visible.

This office had earlier sent letters dated 17.12.2024 to DCP (Central) and DCP (North-East) dated 16.12.2024 to take necessary action to prevent illegal sand mining in Yamuna river. Copy of these letters are enclosed herewith. This is a clear case of illegal sand mining in River Yamuna which is also degrading/damaging environment of Yamuna River.

In view of the above, it is requested to look into this matter and lodge FIR at the earliest. Action taken report may be sent to this office at the earliest.

This issues with the prior approval of District Magistrate (North-East).

Encl: As above:

Copy for information:

1. PA to DM(NE)
2. Reader to DCP(NE)

o/c



(AMOD BARTH WAL)
SDM(KARAWAL NAGAR)

(AMOD BARTH WAL)
SDM(KARAWAL NAGAR)

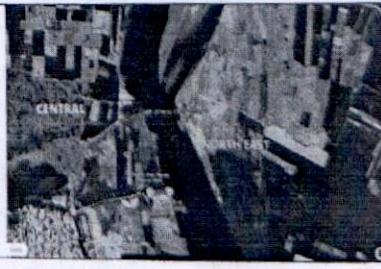
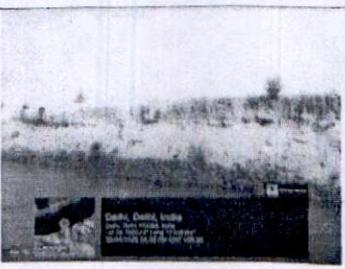
May please refer to the direction of worthy District Magistrate (North East) regarding thorough inspection of the River Yamuna in order to prevent and check illegal sand mining in river Yamuna.

In compliance of aforesaid directions, the undersigned alongwith DPO (North East) has inspected the area of river Yamuna on 29.04.2025 by Boat started from Zero Pusta, Sonia Vihar (Near Wazirabad Barrage) and continue up to Panchayara Village, District Ghaziabad, Uttar Pradesh.

The GPS enabled photographs of different different locations captured from boat in river Yamuna area may be seen at page 66/C to 33/C.

At the time of inspection, no mining activities, mining equipment or vehicles were found at any location.

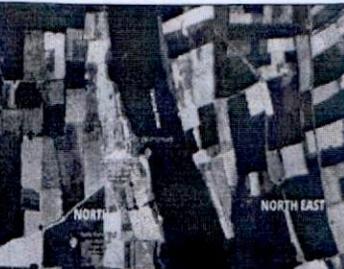
However, at the following locations, traces were visible to indicate that sand mining activities was undertaken at these locations in past:-

Sr No.	Area of Revenue District	Captured photographs during Inspection with Coordinates of Sand Mining Activities (Latitude and Longitude)	Image form Google Maps /Remarks
1	Uttar Pradesh (Ghaziabad)	Lat 28.797089 Long 77.202922 	
2	Both Side of Yamuna (District Central & North East)	Lat 28.754249 Long 77.227687 	
3	North East	Lat 28.746774 Long 77.227251 	
4	North East	Lat 28.767036 Long 77.221201 	

cont --

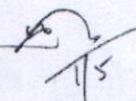
Cont - from pre page.

776 7/A 7/W

5	Central	Lat 28.766327 Long 77.228598 	
6	North	Lat 28.795173 Long 77.202311 	
7	North	Lat 28.786434 Long 77.20441 	
8	North		
Scan QR Code to see all Co-ordinates of Sand Mining Activities on Map			

In respect of the issue which is under consideration of Hon'ble NGT vide O.A. No 1373/2024 on the News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad", it is submitted that a 'Kacha Road' has observed at location (Latitude 28.797089 and Longitude 77.202922) Near village Panchayara, District Ghaziabad, Uttar Pradesh. GPS enabled photograph of the land may be seen at Sr No. 1 above.

Submitted for further direction please.

SDM/KM

 1/5

V.K.S
 30/4/2025
 Vinod Kumar Singh
 Executive Magistrate (Karawal Nagar)

646/D.M/NE
02-05-2025

72/SDM/KM
02/05/25

2 *14* *Am (NE)* *Draft letter to DM (Ghaziabad)*



777

20/3/25 ANNEXURE 37

OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN /2025//7)

Dated: 21/03/2025

STATUS REPORT

Sub: Status report regarding illegal sand mining in Delhi Area.

A complaint received on 'X' link regarding illegal sand mining in Sonia Vihar area filed by Ms Kalpna Srivastav.

In this regard, an inspection was conducted by the Executive Magistrate (Karawal Nagar) on 17.03.2025 and during the inspection of the site it has been observed that traces of sand mining in Yamuna River, Sonia Vihar are visible.

This office had earlier sent letters dated 17.12.2024 to DCP (Central) and DCP (North-East) dated 16.12.2024 to take necessary action to prevent illegal sand mining in Yamuna river.

A letter No. F.No. SDM/KN/2025/162-164 dated 20.03.2025 is also sent to SHO Karawal Nagar to Lodge the FIR the above matter.



21/3

(AMOD BARTHWAL)
SDM KARAWAL NAGAR



Office of District Magistrate (North-East)
Govt. of NCT of Delhi
DC Office Complex, Nand Nagri, Delhi- 110093

F. No./SDM/KN/2025/765

Dated: 07/05/2025

To

The DM(Ghaziabad)
DM Compound,
Raj Nagar, Ghaziabad,
Uttar Pradesh 201002

Sub: Regarding issues of sand mining in Yamuna Flood plains/ Regarding Yamuna flow being diverted towards Uttar Pradesh by illegal mining towards Delhi.

Sir,

Please refer to your letter No.102/खानिज अनु0-गाजि0/24-25 dated 04.12.2024 and letter no. 321/ख0/अनु0-गाजि0/2024-2025 dated 20.03.2025.

In this regard, it is to inform you that aforesaid letter dated 04.12.2024 was forwarded to the DCP (Central) vide letter No. SDM/KN/2024/1107 dated 17.12.2024 and to DCP(North East) vide letter No. SDM/KN/2024/1096 dated 16.12.2024 for appropriate action as area of mining towards Delhi was not specified in your aforesaid letter.

Further the letter dated 20.03.2025 referred to above was sent to DCP (Outer North) for appropriate action with a copy endorsed to yourself (copy enclosed) as area of mining was specified as village Sungarpur which falls within the jurisdiction of DCP (Outer North) and DM (North).

It is also pertinent to mention here that a team was deputed to inspect Yamuna banks of North East district through boat. No mining activity was noticed under the jurisdiction of NE district. Copies of photographs with geo-coordinates as enclosed for ready reference.

It is suggested that the matter may be taken up with District Magistrate, North Delhi, for joint inspection or any other appropriate step to stop illegal sand mining, if any.



OK

Ajay Kumar
(AJAY KUMAR)
DISTRICT MAGISTRATE
DISTRICT NORTH EAST DELHI
AJAY KUMAR
District Magistrate (North-East)
Govt. of NCT of Delhi
Block, D.C. Office Complex,
Nand Nagri, Delhi-110093.



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
डी.सी. ऑफिस कॉम्प्लेक्स, नन्द नगरी, दिल्ली-110093
D.C. Office Complex, Nand Nagri, Delhi-110093
Ph./दूरभाष: 011-22122732, 22129686
E-mail: dcne@nctc.in

अजय कुमार
DISTRICT MAGISTRATE
(North-East, Delhi)

F.No./SDH/KN/2025/1465
D.O. No.:

Date: 16/07/2025

Dear Valsan ji,

Please refer to this office letter No. F.No./Sdm/KN/2025/876 dated 23.05.2025 vide which it was bring to your attention a matter of importance regarding illegal sand mining in the Yamuna Flood Plains, which has resulted in the diversion of the Yamuna flow towards Uttar Pradesh. A letter No. 321/ख0 अनु0-गाजि0/24-25 dated 20.03.2025 was received from the DM (Ghaziabad) highlighting this critical issue (Annexure-'A').

Aforesaid letter was forwarded to your office vide letter of even number dated 22.04.2025 by SDM (Karawal Nagar) with the request to deploy police personnel for 24 hour patrolling duty to stop illegal sand lifting in the area. ATR was also requested in the matter (Annexure-'B'). Subsequently ATR in the matter was requested vide letter of even number dated 07.05.2025 issued by SDM(Karawal Nagar)(Annexure-'C') but no response has been received till date.

While hearing this matter in OA No. 1373/2024 on 30.04.2025, Hon'ble NGT was displeased with the progress in the case. Now the next date of hearing is 23.07.2025. Copy of proceedings dated 30.04.2025 is enclosed for your reference.

It is once again requested to provide ATR in the matter urgently so that Hon'ble NGT may be apprised of the matter before the next date of hearing.

Regards

o/c

Ajay Kumar
Ajay Kumar
(Ajay Kumar)

AJAY KUMAR
District Magistrate (North-East)
Govt. of NCT of Delhi
K-Block, D.C. Office Complex,
Nand Nagri, Delhi-110093

Sh. Nidhin Valsan,
The DCP (Outer North)
Guru Harkishan Marg,
Maulana Azad Society,
Pushpanjali Enclave, Pitampura
Delhi-110034

अजय कुमार
जिला मजिस्ट्रेट (उत्तर पूर्व, दिल्ली)
Ajay Kumar
DISTRICT MAGISTRATE
(North-East, Delhi)



राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
डी.सी. ऑफिस कॉम्प्लेक्स, नन्द नगरी, दिल्ली-110093
D.C. Office Complex, Nand Nagri, Delhi-110093
Ph.: दूरभाष : 011-22122732, 22129686
E-mail : dcne@nic.in

D.O. No.: F.No./SDM/KN/2025/
Date: 13/08/2025

Please find enclosed herewith DO letter dated 15.07.2025 received from Hon'ble Chief Minister of Uttar Pradesh addressed to Hon'ble Chief Minister of Delhi regarding issues of illegal sand mining in border areas of Uttar Pradesh and Delhi including Joint inter-state demarcation.

You may recall that in this regard a meeting was also held under the Chairpersonship of Hon'ble Chief Minister, Delhi on 01.08.2025.

As regards illegal sand mining in District North-East, the riverbed of Yamuna is inspected from time to time however no incident of illegal sand mining has been noticed in district North-East. On 29.04.2025 inspection of Yamuna was conducted on boat by Tehsildar(Karawal Nagar) and DPO(North-East) over the entire stretch of Yamuna falling in North-East District. No mining activity was noticed during this inspection also.

The issues raised by Ghaziabad Administration are mainly between Village Panchayara which falls under District Ghaziabad, Uttar Pradesh and Village Sungarpur which falls North District, Delhi.

You are therefore requested to take up the matter of illegal sand mining and joint inter state demarcation with DM(Ghaziabad). I am available for assistance whenever required.

Regards

To
District Magistrate, North
DM North Office Complex,
GT Karnal Road, Alipur,
Delhi.

Ajay Kumar
(Ajay Kumar)

7:31 PM

Delhi-UP Inter State co-ordination meeting on 13.08.2025 at 04.00 PM to address the concern of illegal sand mining along the bank

Delhi-UP Inter State co-ordination meeting on 13.08.2025 at 04:00 PM to address the concern of illegal sand mining along the banks of Yamuna river.

< minesofficergzb@gmail.com >

Tue, 12 Aug 2025 12:19:24 PM +0530

To "dcne"<dcne@nic.in>,"dcnorth"<dcnorth@nic.in>,"dmgbn"<dmgbn@nic.in>,"dmbag"<dmbag@nic.in>,"spbpt-up"<spbpt-up@nic.in>,"dcp-polnoida.gb"<dcp-polnoida.gb@up.gov.in>,"dcp-polgnnoida.gb"<dcp-polgnnoida.gb@up.gov.in>,"dcp.ne"<dcp.ne@delhipolice.gov.in>,"dcp.north"<dcp.north@delhipolice.gov.in>,"dcp-rural.gz"<dcp-rural.gz@up.gov.in>

Respected Ma'am/Sir,

This mail is w.r.t meeting scheduled on 13.08.2025 at 04.00PM through VC of which link is below:

<https://us06web.zoom.us/join/edl?muid=89440b03-598e-49e8-872e-e8c8457ab8f4>

Meeting ID: 899 3225 0418

Passcode: 123456

PFA

Regards

1 Attachment(s)

Delhi-UP Meeting Letter.pdf

1020.6 KB

दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन परिवहन की रोकथाम के लिये कार्ययोजना बनाकर प्रभावी कार्यवाही किये जाने हेतु आहूत बैठक दिनांक 13.08.2025 की कार्यवृत्त :-

अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ के पत्र सं० मुमस 162 (अ०मु०स०) चौतीस-3 अधि० 2025 दिनांक 16.07.2025 व सचिव, भूत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन के पत्र सं० 1028836 2025 दिनांक 17.07.2025 द्वारा दिये गये निर्देशों के अनुपालन में जिलाधिकारी गाजियाबाद महोदय की अध्यक्षता में आहूत बैठक दिनांक 13.08.2025 में दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन की रोकथाम के लिये Joint Inter-State Demarcation एवं कार्ययोजना बनाकर प्रभावी कार्यवाही किये जाने हेतु विचार विमर्श किया गया। बैठक में निम्नांकित अधिकारी प्रतिनिधि उपस्थित हुये :-

क्र०स०	पदनाम	विभाग
1	जिलाधिकारी, गाजियाबाद	राजस्व
2	जिलाधिकारी, नोर्थ ईस्ट, दिल्ली	राजस्व
3	अपरजिलाधिकारी, नोर्थ, दिल्ली	राजस्व
4	अपरजिलाधिकारी (वि० रा०), गाजियाबाद	राजस्व
5	सहायक पुलिस आयुक्त, बुराडी	पुलिस
6	सहायक पुलिस आयुक्त, गेटर नोएडा	पुलिस
7	सहायक पुलिस आयुक्त, लोनी	पुलिस
8	उपजिलाधिकारी, अलीपुर	राजस्व
9	खान अधिकारी, गौतमबुद्धनगर	खनन
10	खान अधिकारी, गाजियाबाद	खनन
11	खान निरीक्षक, बागपत	खनन

उपरोक्त आहूत बैठक के एजेन्डा बिन्दु निम्नवत् रहे -

- जनपद में गठित जनपद स्तरीय कार्यबल टास्क फोर्स की तरह अन्तरराज्यीय संयुक्त टास्क फोर्स का गठन किया जाय तथा अवैध खनन का समाप्त होना पर संयुक्त रूप से जांच कर कार्यवाही की जाये।
- दिल्ली-उ०प्र० सीमा पर अवैध खनन में प्रभावी कार्यवाही किये जाने हेतु तत्काल सम्पर्क किये जाने एवं त्वरित कार्यवाही किये जाने के लिये दोनों पक्षों के स्थानीय प्रशासन के सदस्यों को नामित किया जाना।
- अवैध खनन परिवहन बलों के विरुद्ध खनन सम्बंधित नियमों एवं मा० भक्षम न्यायालयों द्वारा दिये गये दिशा निर्देशों के अनुसार कार्यवाही किया जाना।
- एसे भू-स्वामियों के विरुद्ध कार्यवाही किया जाना, जिनके द्वारा अपनी भूमि पर अवैध बालू खनन किया अथवा कराया गया है।

अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ के पत्र सं० मुमस/162/(अ०मु०स०) चौतीस-3/अधि० 2025 दिनांक 16.07.2025 व सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन के पत्र सं० 1.028836 2025 दिनांक 17.07.2025 द्वारा अवगत कराया गया है कि मा० मुख्यमंत्री, दिल्ली के पत्र संख्या CMO 2025/1542 दिनांक 07.07.2025 द्वारा दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन की रोकथाम हेतु Joint Inter-State Demarcation के आवश्यक दिशा-निर्देश देने की अपेक्षा की गयी है। तत्क्रम में शासन के उपरोक्त पत्र दिनांक 17.07.2025 द्वारा जिलाधिकारी नोर्थ, दिल्ली एवं जिलाधिकारी नोर्थ ईस्ट दिल्ली व अन्य सम्बंधित अधिकारियों के साथ संयुक्त बैठक आयोजित कर कार्ययोजना बनाने व प्रभावी कार्यवाही करने के निर्देश दिये गये। उक्त निर्देशों के अनुपालन में दिनांक 13.08.2025 को बैठक आहूत की गयी, जिसमें निम्नानुसार विचार विमर्श किया गया :-

(क) जनपद गाजियाबाद में अवैध खनन/परिवहन पर प्रभावी कार्यवाही के सम्बंध में :-

इस सम्बंध में जिलाधिकारी, गाजियाबाद महोदय व अधोहस्ताक्षरी द्वारा अवगत कराया गया कि -

1. जनपद गाजियाबाद में अवैध खनन/परिवहन पर अंकुश लगाये जाने हेतु जनपद स्तरीय कार्यबल (टास्क फोर्स) का गठन किया गया है, जिसमें परिवहन विभाग, प्रदूषण नियंत्रण विभाग, राजस्व विभाग, वन विभाग, खनन विभाग व पुलिस विभाग सदस्य हैं।
2. जनपद स्तरीय कार्यबल (टास्क फोर्स) के सदस्यों की नियमित रूप से बैठक आहूत की जाती है तथा अवैध खनन/परिवहन में प्रभावी कार्यवाही हेतु कार्ययोजना बनाई जाती है।
3. टास्क फोर्स द्वारा जनपद में निरन्तर निरीक्षण जांच कार्य करते हुये अवैध खनन/परिवहन पर कार्यवाही करते हुये प्रभावी अंकुश लगाया जाना सुनिश्चित किया जाता है। तत्क्रम में जनपद में संचालित बालू खनन पट्टों का समय-समय पर निरीक्षण किया जाता है तथा अन्य प्रदेशों में जनपद में उपखनिजों का परिवहन करने वाले वाहनों की भी जांच की जाती है।

(ख) दिल्ली-उ०प्र० सीमा पर यमुना नदी के आस-पास के क्षेत्रों में बालू अवैध खनन/परिवहन पर अंकुश के सम्बंध में :-

इस सम्बंध में जिलाधिकारी नोर्थ ईस्ट दिल्ली द्वारा अवगत कराया गया कि -

1. दिल्ली प्रदेश में यमुना नदी में किसी प्रकार के खनन की अनुमति नहीं है, जिसके कारण कोई खनन पट्टा स्वीकृत नहीं किया जाता है तथा किसी प्रकार की टास्क फोर्स का गठन नहीं किया गया है। दिल्ली में खनन पाये जाने पर सम्बंधित राजस्व विभाग अथवा पुलिस विभाग द्वारा कार्यवाही की जाती है।
2. नोर्थ ईस्ट दिल्ली के सानिया विहार क्षेत्र में 2-3 वर्ष पहले अवैध खनन के चिन्ह मिले थे तथा कुछ समय पहले बालू का स्टॉक भी देखा गया था, परन्तु 01 वर्ष में उक्त क्षेत्र में अवैध खनन की कोई गतिविधि नहीं मिली है।

OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN /2025/ 363-369

Dated: 22/04/2025

To

The DCP (Outer North)
Guru Harkishan Marg,
Maulana Azad Society,
Pushpanjali Enclave, Pitampura
Delhi- 110034

Sub: Regarding issues of sand mining in Yamuna Flood plains.

Sir,

Please find enclosed herewith a letter dated 20.03.2025 from the District Magistrate (Ghaziabad) on the subject cited above.

In this regard, it is requested to direct the concerned police authorities to take necessary action regarding illegal sand lifting in River Yamuna. Further may have request to deploy police personnel for 24-hour patrolling duty in the aforementioned area to stop illegal sand lifting from the above site. ATR may be intimated to DM(Ghaziabad) also.

This may be treated as most urgent.

Encl: As above.



(AMOD BARTHWAL)
SDM KARAWAL NAGAR

Copy forwarded for information and necessary action:-

1. District Magistrate, District Ghaziabad Raj Nagar Ghaziabad, Uttar Pradesh 201002.
2. PA to DM(North District, Delhi), DM North Office complex, G.T. Karnal Road, Alipur, Delhi.
3. PA to DM (North East), DC Office Complex Nand Nagri Delhi-110093.
4. Reader to DCP(North East), Seelampur GT Road Delhi-110032.
5. ACP Alipur, Delhi 110036
6. AE, I&FC Deptt.



(AMOD BARTHWAL)
SDM KARAWAL NAGAR

3. यमुना नदी में बोट की सहायता से ट्रोनिका सिटी क्षेत्र तक निरीक्षण किया गया. परन्तु नोर्थ-ईस्ट दिल्ली क्षेत्र में अवैध खनन के चिन्ह नहीं मिले। स्थानीय लोगों से वार्ता करने पर बताया गया कि कभी-कभी कुछ लोगों द्वारा खनन का प्रयास किया जाता है।

उपरोक्त के सम्बंध में उपजिलाधिकारी, करावल नगर द्वारा अवगत कराया गया कि -

1. कुछ समय पूर्व नोर्थ दिल्ली क्षेत्र की ओर से ग्राम सुंगरपुर के पास कुछ बालू से लदे ट्रक देखे गये थे, जिन पर पर्यावरण नियमों के अन्तर्गत कार्यवाही की गयी है।
2. नोर्थ दिल्ली का अधिकांश भाग 70-80 प्रतिशत जनपद बागपत की ओर आता है। प्रश्नगत क्षेत्र ग्राम सुंगरपुर तथा बागपत की ओर से बालू से लदे वाहन आते देखे जाते हैं। इसलिये जनपद बागपत की ओर से इस सम्बंध में कार्यवाही किया जाना आवश्यक है।
3. Joint Inter-State Demarcation के लिये जनपद बागपत के सम्बंधित अधिकारियों का भी बैठक में उपस्थित होना आवश्यक है, जिससे जनपद बागपत की ओर से दिल्ली-उ०प्र० सीमा को लेकर प्रथक से कार्यवाही न की जाये।

उपरोक्त के सम्बंध में अधोहस्ताक्षरी द्वारा अवगत कराया गया कि मा० मुख्यमंत्री महोदय, दिल्ली राज्य के पत्र द्वारा मुख्य रूप से यमुना नदी पर अवैध बालू खनन तथा दिल्ली-उ०प्र० सीमा को लेकर विवाद का निस्तारण कराये जाने की अपेक्षा की गयी है. परन्तु वर्तमान में यमुना नदी का जल स्तर बढ़ा हुआ है। जल स्तर कम हो जाने पर दिल्ली-उ०प्र० सीमा के सम्बंध में कार्यवाही किया जाना उचित होगा।

इसके अतिरिक्त यमुना नदी में अवैध खनन कर दिल्ली को ओर जाने वाले वाहनों तथा दिल्ली की ओर से उ०प्र० सीमा में प्रवेश करने वाले वाहनों पर कार्यवाही किये जाने हेतु दोनों राज्यों के सक्षम अधिकारियों अथवा पुलिस बल का आपस में सम्पर्क स्थापित किया जाना भी उचित होगा।

उपरोक्त बिन्दुओं के सम्बंध में समस्त उपस्थित सदस्यों द्वारा विचार-विमर्श कर निम्नानुसार अपनी सहमति व्यक्त की गयी है :-

1. यमुना नदी पर अवैध खनन पर त्वरित कार्यवाही के उद्देश्य से दोनों प्रदेशों के सम्बंधित अधिकारियों के मध्य Communication Plan स्थापित किया जाना।
2. Joint Inter-State Demarcation के सम्बंध में उ०प्र० की ओर से खान अधिकारी बागपत, उपजिलाधिकारी, बागपत बड़ौत खेकड़ा, उपजिलाधिकारी लोनी व दिल्ली प्रदेश की ओर से उपजिलाधिकारी करावल नगर, यमुना विहार व सीलमपुर आदि द्वारा सीमा सम्बंधित समस्त अभिलेख उपलब्ध कराते हुये 02 सप्ताह में 01 सयुक्त रूप से बैठक आयोजित कर Table Top Exercise की जाये, जिससे जल स्तर कम होने पर Joint Inter-State Demarcation पर कार्यवाही की जा सके।
3. Joint Inter-State Task Force का गठन कर अवैध खनन कर कार्यवाही किया जाना।

4. दोनों प्रदेशों के अधिकारियों के मध्य यमुना नदी क्षेत्र में अवैध बालू खनन पर रोकथाम हेतु नियमित रूप से बैठक आहूत किया जाना।

जिलाधिकारी, गाजियाबाद महोदय द्वारा Joint Inter-State Demarcation के सम्बंध में सम्बंधित अधिकारी को आवश्यक पत्राचार कर बैठक की तिथि एवं समय निर्धारित कर अवगत कराने हेतु निर्देशित किया गया।

(कार्यवाही- समस्त सम्बंधित अधिकारी)

बैठक सह धन्यवाद समाप्त हुई।

अपरजिलाधिकारी(वि० रा०)

गाजियाबाद।

कार्यालय जिलाधिकारी गाजियाबाद

खनन अनुभाग

पत्र सं०- 692 ख०अनु०-गाजि० 25-26

दिनांक: 18/08/2025

प्रतिलिपि:-

1. अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ को सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन को सादर सूचनार्थ प्रेषित।
3. आयुक्त, मेरठ मण्डल, मेरठ को सादर सूचनार्थ प्रेषित।
4. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, 30प०, लखनऊ को सादर सूचनार्थ प्रेषित।
5. समस्त सदस्यों को सूचनार्थ एवं अनुपालनाथ प्रेषित।

Digitally signed by

SAURABH BHATT

Date: 18-08-2025

अपरजिलाधिकारी(वि० रा०)

गाजियाबाद।

Annexure XXII



रेखा गुप्ता

मन्त्रालय, दिल्ली

पत्रांक CMO/2025/1542

दिनांक 07.07.2025

माननीय महोदय,

सादर अभिवादन।

मैं आपका ध्यान यमुना बाढ़ क्षेत्र में हो रहे अवैध बालू खनन के गंभीर और निरंतर बढ़ते मामले की ओर आकृष्ट करना चाहती हूँ जो कि विशेष रूप से दिल्ली और उत्तर प्रदेश की सीमा से सटे क्षेत्रों में अधिक देखने को मिल रही है।

2. यमुना नदी के किनारे ये अवैध और अनियमित रेत खनन गतिविधियाँ न केवल पर्यावरणीय मानदंडों का उल्लंघन करती हैं, बल्कि अपूरणीय ecological क्षति का कारण बनती हैं और तटबंधों को भी कमजोर करती हैं, जिससे बाढ़ का खतरा पैदा होता है।

3. इस मुद्दे की अंतर-राज्यीय प्रकृति को देखते हुए, ऐसी गतिविधियों पर प्रभावी रूप से अंकुश लगाने के लिए दिल्ली और उत्तर प्रदेश सरकारों के बीच एक समन्वित और संयुक्त प्रवर्तन तंत्र की आवश्यकता है। नेशनल ग्रीन ट्रिब्यूनल (NGT) ने पहले ही तत्काल regulatory enforcement और inter-state coordination की आवश्यकता पर जोर दिया है।

4. मुझे पूर्ण विश्वास है कि आपके सहयोग से हम इस समस्या का प्रभावी समाधान कर सकेंगे। अतः आपसे विनम्र अनुरोध है कि अपने अधिकारियों को इस संदर्भ में Joint inter-state demarcation के आवश्यक दिशा-निर्देश देने की कृपा करें, ताकि दोनों राज्यों के प्रशासन के समन्वित प्रयासों से क्षेत्र के पारिस्थितिक संतुलन की प्रभावी रूप से रक्षा सुनिश्चित की जा सके।

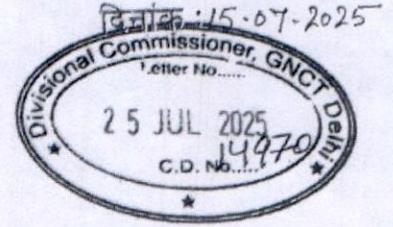
सादर,

Rekha Gupta
(रेखा गुप्ता)

श्री योगी आदित्यनाथ जी,
माननीय मुख्यमंत्री,
उत्तर प्रदेश सरकार,
लोक भवन, लखनऊ,



सूचना विभाग
उत्तर प्रदेश



cmo/40171

Secy (Rev) ✓

22/7/25

Pr Secy (E & F)

CS

SS to CM

BS:plc

Relhalubla

23.7.25

in the ps.

mt

SECRETARY
26 JUL 2025
CMO/2025/40171

put up

30/8/25

माननीय मुख्यमंत्री जी,

कृपया अपने पत्रांक:- CMO/2025/1542 दिनांक 07.07.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन की रोकथाम हेतु Joint inter-state demarcation के आवश्यक दिशा-निर्देश सम्बन्धित को दिए जाने की अपेक्षा की गई है।

ज्ञातव्य है कि माननीय न्यायालय एन०जी०टी० (नेशनल ग्रीन ट्रिब्यूनल), नई दिल्ली के आदेश दिनांक 14.02.2025 के अनुपालन में दिनांक 11.03.2025 को खान अधिकारी, गाजियाबाद द्वारा किए गए औचक निरीक्षण में बालू खनन पट्टा क्षेत्र में खनन कार्य पूर्णतः बंद पाया गया, परन्तु यमुना नदी के दूसरी ओर दिल्ली की तरफ नदी की जलधारा में साधारण बालू का अवैध खनन होता देखा गया। दिल्ली-उत्तर प्रदेश की सीमा क्षेत्र में उत्तर प्रदेश परिक्षेत्र में खनन होना नहीं पाया गया है। उत्तर प्रदेश में अवैध खनन के विरुद्ध Zero tolerance की नीति के तहत गठित टास्क फोर्स के माध्यम से नियमित समीक्षा करते हुए अवैध खनन/परिवहन पर अंकुश लगाया जाना सुनिश्चित किया जा रहा है।

माननीय नेशनल ग्रीन ट्रिब्यूनल (NGT) द्वारा regulatory enforcement के निर्देशों के क्रम में जिलाधिकारी, गाजियाबाद को दिल्ली प्रदेश के सीमावर्ती जनपदों के जिलाधिकारियों एवं पुलिस विभाग के अधिकारियों से समन्वय स्थापित कर आवश्यक कार्यवाही सुनिश्चित करने के निर्देश दिए गए हैं तथा Joint inter-state demarcation की आवश्यकता के दृष्टिगत उत्तर प्रदेश के राजस्व विभाग के अधिकारियों एवं अध्यक्ष, राजस्व परिषद, उत्तर प्रदेश को निर्देशित किया जा रहा है।

कृपया अपने स्तर से अधिकारियों को प्रकरण के सम्बन्ध में उत्तर प्रदेश के सम्बन्धित अधिकारियों से समन्वय स्थापित कर आवश्यक कार्यवाही सुनिश्चित करने हेतु निर्देश देने का कष्ट करें।

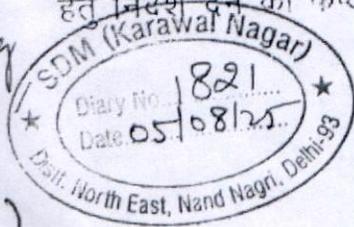
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DM (N)

DM (NE)

SDM (KN)

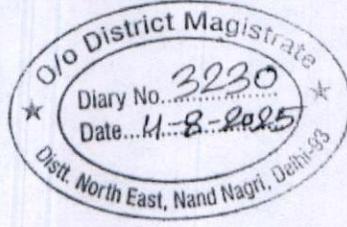
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श्रीमती रेखा गुप्ता
मा० मुख्यमंत्री,
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार।

tel (KN)

सिध-पास 1



भवदीय,

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(योगी आदित्यनाथ)

OFFICE OF THE CHIEF MINISTER
GOVT. OF NCT OF DELHI
3rd LEVEL, DELHI SECRETARIAT,
I P ESTATE, NEW DELHI - 110002

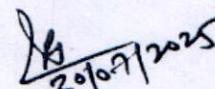
No. CMO/DS/2025-26/ 42471

Dated: 30/07/2025

MEETING NOTICE

A meeting under the Chairpersonship of Hon'ble Chief Minister, Delhi is scheduled to be held on **1st of August, 2025, Friday at 12:00 PM** in the CM's Conference Room at 3rd Level, Delhi Secretariat, I.P. Estate, New Delhi to discuss the issues related to **Illegal Sand Mining in Yamuna Flood Plains**.

It is requested to kindly make it convenient to attend the meeting on the scheduled date and time & provide copy of the presentation in advance before the scheduled date at secretary.tocm@delhi.gov.in.


(Rajesh Shankar)
OSD to CM

To,

1. The Secretary (Revenue)-cum-Divisional Commissioner, GNCT of Delhi.
2. The Secretary-cum-Commissioner (Transport), GNCT of Delhi.
3. District Magistrate (North), Revenue Department, GNCT of Delhi.
4. District Magistrate (North-East), Revenue Department, GNCT of Delhi.
5. Joint Commissioner of Police (Eastern Range), Delhi Police.
6. Additional Commissioner of Police (Northern Range), Delhi Police.
7. Deputy Commissioner of Police (Outer), Delhi Police.
8. Deputy Commissioner of Police (North-East), Delhi Police.

Copy for kind information and with request to attend the meeting:-

1. The Secretary to Chief Minister, Delhi Secretariat, Delhi.
2. The Staff Officer to Chief Secretary, for information of Chief Secretary, GNCT of Delhi.

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
NEW DELHI**

DOCUMENT-I

ORIGINAL APPLICATION NO. 1373/2024

IN THE MATTER OF:

News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024.

DATE OF HEARING: 22.08.2025

AUTHORISATION OF SH. NEERAJ SEMWAL, SECRETARY (REVENUE), GOVT. OF NCT OF DELHI TO FILE RESPONSE ON BEHALF OF THE CHIEF SECRETARY, GOVT. OF NCT OF DELHI.

I, **DHARMENDRA** S/o Sh. Roop Kishore, working as Chief Secretary, Govt. of NCT of Delhi do solemnly affirm that I have perused and approved the affidavit being filed pursuant to order dated 23.07.2025. Further, I hereby authorize Sh. Neeraj Semwal, Secretary (Revenue), Govt. of NCT of Delhi to file the response affidavit on my behalf (i.e. on behalf of the Chief Secretary, Govt. of NCT of Delhi).


**(DHARMENDRA)
CHIEF SECRETARY,
GOVT. OF NCT OF DELHI**